

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. dt. 8.4.03

copies of order
handed over to
counsel for both
sides.

DR
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Order dt. 08.04.2003

Hear Mr. P. Mohanty, learned counsel appearing for the Applicant and Mr. U. B. Mohapatra, learned Addl. Standing Counsel appearing for the Respondents.

Only prayer of the Applicant in this Original Application is that the services of the Applicant be regularised in the post of E.D.D.A. cum E.D.M.C., Susua Branch Post Office. In reply to this, the learned Addl. Standing Counsel, appearing for the Respondents has submitted that the provisional appointment of the Applicant was made to the post of EDDA-cum-EDMC on account of the fact that the previous holder of this post Shri M. N. Mohanty, who was appointed as EDBPM Susua B.O. on provisional basis, could not be appointed on regular basis. He has however, submitted that the Respondents had ~~had~~ to carry out regular selection for the post, in pursuance of the direction of this Tribunal in O.A. No. 185/94, which has also not ~~started~~ ^{frustrated} so far. Mr. U. B. Mohapatra, learned Addl. Standing Counsel appearing for the Respondents has further admitted that in spite of several attempts made by him, he has not been able to obtain any information from the Respondents regarding difficulties faced by them in completing the regular appointment to the post of EDBPM. The fact remains that unless the Respondents are able to make regular appointment to the post of EDBPM, it would not be possible for them to make regular appointment to the post of EDMC.

b (b) NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

as the present EDBPM Susua B.O. Shri M.N.Mohanty continues to hold lien to the post of EDMC. In view of the above facts and circumstances of the case, we dispose of this Original Application with direction that the Respondents should make regular appointment to the post of EDBPM, Susua B.O. within a period of 120 days from the date of receipt of this order either through public notification of the vacancy and select suitable candidate, or by assessing the suitability of the present holder of the post, keeping in view the fact that he has already rendered services since 1994, and thereafter also make regular appointment to the post of EDMC after considering the fact that the present holder of the post i.e., the Applicant has acquired 09 years of experience in the post. Until the appointments are made, the present appointments should continue. This Original Application is disposed of accordingly. No costs.


Vice Chairman 8/4


Member (Judicial)